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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR  
WP No. 26227 of 2021**  
*(RAHUL ALIAS GOLU Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 13-04-2022**

Shri Suresh Agrawal, learned counsel for the petitioner.

Shri Ankur Mody, learned Additional Advocate General for respondents  
No.1 to 4/State.

None for respondent No.5.

Shri Prabhat Kumar Singh, learned counsel for respondent No.6.

Having perused the skeleton affidavit, this Court is not satisfied.

It is a case where a Hindu boy-petitioner has been allowed to solemnize marriage with a Muslim girl, namely, Ms. Hina in Arya Samaj Temple, purportedly upon her conversion at Arya Samaj Vivah Mandir.

On a pointed query to learned counsel for respondent No.6 as to under which provision of codified law or customary law Arya Samaj Vivah Mandir which in fact is an Arya Samaj Marriage Bureau can convert the religion of a person, learned counsel is at loss to state that he is not aware of the same. Instead, he tried to submit that once a notarized agreement is submitted before the Arya Samaj Vivah Mandir there is no reason to doubt about the conversion and therefore marriage is solemnized.

The submission advanced appears to be based on miserably misconceived notion for which there is no foundation of law.

For want of answer to the question raised by this Court, we are constrained to call for personal appearance of Mr. Niranjana Vashishtha, General Secretary, Arya Samaj Vivah Mandir Trust (Regd.) Office: Shop No.5 & 10, K-Block Market, Kavi Nagar, Ghaziabad (U.P.), before this Court.

**List on 02.05.2022.**

**(ROHIT ARYA)  
JUDGE**

**(MILIND RAMESH PHADKE)  
JUDGE**